

ITEM NO.1501

Court 4 (Video Conferencing)

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).229/2014

NATIONAL CONFEDERATION OF OFFICERS ASSOCIATION
OF CENTRAL PUBLIC SECTOR ENTERPRISES & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(WITH IA No. 50567/2020 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 50568/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 16327/2020 - IMPLEADMENT, IA No. 48291/2017 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 18-11-2021 This petition was called on for pronouncement of judgment today.

For Petitioner(s) Mr. Prashant Bhushan, AOR
Mr. Pranav Sachdeva, Adv.
Mr. Jatin Bhardwaj, Adv.
Ms. Neha Rathi, Adv.

Mr. Lakshmi Raman Singh, AOR

For Respondent(s) Mr. Gurmeet Singh Makker, AOR
Mr. Arvind Kumar Sharma, AOR
Mr. Prashanto Chandra Sen, Sr. Adv.
Mr. P. S. Sudheer, AOR
Mr. Bharat Sood, Adv.
Ms. Shruti Jose, Adv.

Ms. Anuradha Dutt, Adv.
Mr. Anish Kapur, Adv.
Ms. Ekta Kapil, Adv.
Ms. Nikhita Suri, Adv.
Ms. Priyanka MP, Adv.
Ms. B. Vijayalakshmi Menon, AOR

Mr. Manu Mridul, Adv.
Mr. Surya Kant, AOR

- 1 Hon'ble Dr Justice Dhananjaya Y Chandrachud pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mrs Justice B V Nagarathna.
- 2 In terms of the signed reportable judgment, the petition is partly allowed.
- 3 Mr Manu Mridul, learned counsel appearing on behalf of the applicant, does not press the application for impleadment since the Special Leave Petition filed by the applicant is pending. The application for impleadment is accordingly disposed of as not pressed.
- 4 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER

(Signed reportable judgment is placed on the file)